

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.504/PUN/2019

निर्धारण वर्ष / Assessment Year : 2013-14

M/s. Shree Balaji Ventures 5, San Mahu Complex, Opp. Poona Club, Camp, Pune PAN : AADAS8344K	Vs.	DCIT, Circle 7, Pune
Appellant		Respondent

Assessee by Shri Krishna Gujarathi
Revenue by Shri Suhas Dabade

Date of hearing 12-05-2022
Date of pronouncement 13-05-2022

आदेश / ORDER

PER R.S. SYAL, VP :

This appeal by the assessee is directed against the order passed by the CIT(A), Pune-5, Pune on 15-06-2017 in relation to the assessment year 2013-14

2. The only issue raised in this appeal is against the confirmation of addition of Rs.43,09,200 under the head 'Income from House property', being, the Annual letting value of the unsold units lying as stock in trade.

3. The facts of the case are that the assessee is engaged in the business as builder and developer. It was having closing stock of

two show-rooms and one office. The Assessing Officer (AO) computed gross letting value of the show-rooms and office at Rs.61.56 lakhs. After allowing standard deduction of Rs.18.46 lakhs, he determined the annual letting value at Rs.43.09 lakhs, for which the addition was made. The Id. CIT(A) affirmed the addition.

4. We have heard the rival submissions and perused the relevant material on record. It is seen that similar issue came up for consideration before the Tribunal in assessee's own case for the A.Y. 2015-16. Vide its order dated 19.02.2019, a copy of which has been placed on record, the Tribunal has deleted such addition. Respectfully following the precedent, we order to delete the addition.

5. In the result, the appeal is allowed.

Order pronounced in the Open Court on 13th May, 2022.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 13th May, 2022
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Pune-5, Pune
4. The Pr.CIT, Pune-4, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "B" / DR 'B', ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	12-05-2022	Sr.PS
2.	Draft placed before author	12-05-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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